

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 498/91

Date of Order: 21.8.1992.

BETWEEN:

Daram Kannaiah

.. Applicant.

A N D

1. General Manager,  
South Central Railway,  
Kail Nilayam,  
SECUNDERABAD.

2. Divisional Railway Manager,  
S.C.Railway,  
VIJAYAWADA.

3. Senior Divisional Personnel  
Officer, South Central Railway,  
VIJAYAWADA.

.. Respondents.

Counsel for the Applicant

.. Mr.J.M.Naigu.

Counsel for the Respondents

.. Mr.V.Bhimanna

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

(Order of the Single Member Bench delivered by  
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl) ).

*T.C.R.*

*TSR*

Copy to:-

1. General Manager, South Central Railway, Rail Nilayam, Secbad
2. Divisional Railway Manager, South Central Railway, Vijayawada
3. Senior Divisional Personnel Officer, South Central Railway, Vijayawada.
4. One copy to Sri. J.M.Naidu, advocate, 18-11, Kamalanagar, Near Dilsukhnagar, Hyd-660.
5. One copy to Sri. V.Bhimanna, SC for Railways, CAT, Hyd.
6. One spare copy.

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Rsm/-

(19)

This is an application filed under Section 19 of the Administrative Tribunals Act to direct the respondents to calculate the qualifying service and grant pension to the applicant w.e.f. 24.5.1962 which is the date the applicant obtained temporary status and pay the pension accordingly.

2. When this OA came up for hearing today Mr. J. M. Naidu, Advocate for the applicant is now present. Mr. V. Bhimanna, Standing Counsel for the respondents is present and is heard. Mr. Bhimanna submitted that by mistake the pension of the applicant had not been calculated on the qualifying service of the applicant from 24.5.1962 which is the date the applicant obtained temporary status and that mistake had been rectified now and that proceedings are issued on 24.8.1992 giving correct particulars of the revised pension that is payable to the applicant, on the basis the applicant had put up qualified service, from the date he obtained temporary status on 24.5.1962. ~~At~~ the relief from the respondents is obtained by the applicant which the applicant has prayed for in this OA, nothing survives for consideration by this Tribunal. Hence this OA is liable to be dismissed. Besides Mr. Bhimanna also brought to our notice that the applicant died as early as 17.6.1992. Till today no steps had been taken by the I.Rs of the applicant to come on record. So due to the death of the applicant also this OA is liable to be dismissed. Hence the OA is dismissed leaving the parties to bear their own costs.

*T - C - S - A - J - D - H - R - R - E - D - D - Y*  
(T. CHANDRASEKHARA REDDY)  
Member (Judl.)

Dated: 21st August, 1992

(Dictated in the Open Court)

*8/9/92*  
Dy. Registration (Judl.)

OA 498191

TYPED BY (3) COMPARED BY  
CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE MR.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :  
MEMBER (J)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (J)

Dated: 21/8/1992

ORDER / JUDGMENT

R.A./C.A./M.A. No

O.A. No.

in  
498/91

T.A. No.

(W.P. No. \_\_\_\_\_)

Admitted and interim directions  
issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered / Rejected

No orders as to costs.

pvm.

